

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 257/2020(SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on  
The News item in the New Indian Newspaper, Dated  
27.11.2020, "ACooum in the making in Karur?  
Callousness of officials."

..... Applicant

-Vs-

1) The Chief Secretary to Govt. of Tamil Nadu  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600009

2) The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600009

3) Principal Secretary to Government  
Health and Family Welfare Department  
Secretariat, Fort St. George,  
Chennai 600 009.

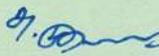
4) The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600009

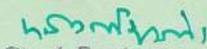
5) Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu - 600009

6) The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600032

7) The District Collector,  
Karur District,  
Sh-874, First Floor Collector Office,  
Karur, Tamil Nadu 639 007.  
Chennai 600 001.

8) The Municipal Commissioner  
Karur Municipality  
Azad Road, Bunglaw Street,  
Karur, Tamil Nadu 639 001.

  
Executive Engineer, P.W.D, W.R.D,  
Amaravathi Basin Division, Dharapuram - 638 656

  
Chief Engineer  
P.W.D. W.R.D.  
Coimbatore Region  
Coimbatore-641 001

9) The Chief Engineer,  
P.W.D., W.R.O.,  
Pollachi Region, Town Hall,  
Coimbatore 641 001.

.... Respondents

**Report on behalf of the P.W.D by 9<sup>th</sup> respondent Chief Engineer, PWD/WRD.,  
Coimbatore Region, Coimbatore**

I,G.Muralidharan, Son of K.M.Gangadaran, Hindu aged about 58 years, working as the Chief Engineer, Water Resources Department, Coimbatore Region, Coimbatore, the 9<sup>th</sup>respondent herein and as such I am well acquainted with the facts and circumstances of the case from the available records. I am filing this Report, do solemnly and sincerely state as follows:

1. It is respectfully submitted that the Hon'ble National Green Tribunal has passed an order dated 25.05.2021 on the O.A. 257/2020(SZ) and directed the P.W.D to file an independent report regarding the mechanism provided to protect Amaravathi river from pollution and encroachment. In compliance with the order dated 25.05.2021 on O.A.No 257 of 2020(SZ), I submit the report in favour of PWD on behalf of the 9<sup>th</sup>respondent.(The Chief Engineer WRD., Coimbatore Region, Coimbatore).

2. It is respectfully submitted that as mentioned in Para 2 of the order, Necessary intimation were sent to the Commissioner, Karur Municipality duly mentioning the places wherein the domestic sewages are let into Amaravathi River and to take action to protect from pollution. The Karur Municipality has requested this department for allotment of certain areas for establishment of sewage treatment plant (S.T.P), in their letter dated 18.03.2021. In this regard certain areas are identified by PWD along the adjacent places of Amaravathi river for establishment of sewage treatment plant. Since these areas belong to water resource department, they are to be surveyed in co-ordination with Revenue Department and the boundaries are to be demarcated. A letter was addressed to the Tahsildar by the Assistant Executive Engineer, PWD, Amaravathi Basin Sub Division No.4 WRD, Karur on 23.04.2021 in this regard. On demarcation of the boundaries, suitable proposal for transfer of lands from Water Resource Department to Municipal administration will be evolved and submitted to Government in accordance with the rules in force.

3. Regarding the issue of digging a channel to divert Amaravathi River water from one bank to another, it is submitted that the site was inspected by the PWD officials immediately on 27.11.2020 and it is learnt on enquiry that the canal was made by the nearby temple trust on the occasion of Kumbhabisekam festival performed at Vanjileeswar temple during the last week of November 2020 for the convenience of devotees.



Executive Engineer, P.W.D, W.R.D,  
Amaravathi Basin Division, Dharapuram - 638 656



Chief Engineer  
P.W.D. W.R.D.  
Coimbatore Region  
Coimbatore -641 001

4. However, it was informed by the field Engineer by way of a notice issued to the Executive Officer/HR & CE/PasupathiEswaranKoil, Karur (Letter No. F.4/JE.1/2020, dated: 27.11.2020) with a warning to obtain necessary prior permission from the authority concerned for this kind of works in Amaravathi River. However, the Joint Committee appointed by this Tribunal also did not find any abnormalities resulting in pollution of water in that area other than the above stated facts.

5. Whenever reports of encroachments are received (or) observed during inspection, immediate notices are being issued to the authority concerned to evict the encroachments. Evictions of encroachments are carried out by this Department in co-ordination with Revenue Department and Police Department whenever necessary.

6. On an instance in the Amaravathi river course adjacent to the banks, about 16 wells were dug near Karur Municipal area using concrete rings to tap water illegally from the river. These ring wells were formed only to tap water unauthorizedly and not for making any pollution. However this violation was found out during inspection and immediate action was initiated by P.W.D. and they were dismantled and evicted in co-ordination with Revenue Department and Police Department. Necessary photographs of eviction of the wells are also enclosed.

7. The Government of Tamilnadu in G.O. (Ms) No.23 Environment and Forest (ECI) dept., dated: 01.03.2018 have constituted a District Co-ordination Committee to ensure co-ordinated and continued action to arrest discharge to water bodies/land and to take stringent action against defaulting units. The District Co-ordination Committee is headed by the Chairman / District Collector with Executive Engineer of Water Resource Department division of the respective jurisdiction as a member.

8. To exercise the Guidelines given in the G.O. for the District Co-ordination Committee and to encounter these kinds of encroachments and controlling the pollution in the river course of Amaravathi, during regular patrolling and to have an immediate approach to the river, approach roads worth plying of inspection vehicles are to be formed for above 10 Km (From Chettipalayam anicut to Thirumukkaudalur)

9. The PWD has proposed to have a field study to form such approach roads along both the side of banks of river Amaravathi which will protect the river bank from encroachments and to serve as an inspection track. It is also proposed to plant native trees on either side of the bank to be formed, which will enhance the soil stability preventing encroachments and even erosion. This will have a great support on purification of atmospheric air and pollution into the river and hence preserving the pristine water resource. On finalizing a detailed project report, proposal will be placed before the Government through appropriate forum to get sanction of the scheme.

  
Executive Engineer, P.W.D, W.R.D,  
Amaravathi Basin Division, Dharapuram - 638 656

  
Chief Engineer  
P.W.D. W.R.D.  
Coimbatore Region  
Coimbatore - 641 001

This status report is submitted in compliance of order of this Hon'ble National Green Tribunal (SZ) dated 25.05.2021 for consideration and its appropriate orders.



Executive Engineer, P.W.D, W.R.D,  
Amaravathi Basin Division, Dharapuram - 638 656



Chief Engineer, PWD, WRD,  
Coimbatore Region, Coimbatore.

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 257/2020(SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on  
The News item in the New Indian Newspaper, Dated  
27.11.2020, "ACooum in the making in Karur?  
Callowness of officials."

..... Applicant

-Vs-

- 1) The Chief Secretary to Govt. of Tamil Nadu  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600009
- 2) The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600009
- 3) Principal Secretary to Government  
Health and Family Welfare Department  
Secretariat, Fort St. George,  
Chennai 600 009.
- 4) The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600009
- 5) Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu - 600009
- 6) The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600032
- 7) The District Collector,  
Karur District,  
Sh-874, First Floor Collector Office,  
Karur, Tamil Nadu 639 007.  
Chennai 600 001.
- 8) The Municipal Commissioner  
Karur Municipality  
Azad Road, Bunglaw Street,  
Karur, Tamil Nadu 639 001.



Executive Engineer, P.W.D, W.R.D,  
Amaravathi Basin Division, Dharapuram - 638 656

  
Chief Engineer  
P.W.D. W.R.D.  
Coimbatore Region  
Coimbatore-641 001

9) The Chief Engineer,  
P.W.D., W.R.O.,  
Pollachi Region, Town Hall,  
Coimbatore 641 001.

.... Respondents

**INDEX TO THE TYPED SET OF PAPERS FILED BY THE 9<sup>th</sup> RESPONDENT**

<b>S.No</b>	<b>Date</b>	<b>Description of the Document</b>	<b>Page No</b>
1.	01.03.2018	GO Ms No. 23 issued by the Environment and Forests (EC.1) Department	1-4
2.	18.03.2021	Letter issued by The Commissioner Karur Municipality to The Executive Engineer PWD vide letter Na Ka No. E5/11380/2016 dated 18.03.2021	5-6
3.	23.04.2021	Letter issued by The Assistant Executive Engineer PWD to Tashildar Karur vide letter No. Co – 105 AEE.4/2021 dated 23.04.2021	7-8
4.	12.05.2021	Letter issued by The Engineer PWD to Municipality Engineer Karur vide letter No. Co – 105 AEE.1/2021 dated 12.05.2021	9
5.	26.05.2021	Photo copies of Eviction	10-13

Dated at Chennai on this 26<sup>th</sup> day of June 2021

Counsel for 9<sup>th</sup> Respondent



**ABSTRACT**

Environment - Environment Control - District Co-ordination Committee to ensure Co-ordinated and continued action to arrest discharge to water bodies / land and to take stringent action against defaulting units - Constituted - Orders - Issued.

**Environment and Forests(EC.1)Department**

G.O. (Ms) No.23

திருவள்ளூர் ஆண்டு-2048  
ஹேலிளம்பி, மாசி - 17  
Dated: 01.03.2018  
Read:

1. G.O.(Ms) No.213, Environment and Forests Department , dated 30.03.1989.
2. G.O.(Ms) No.127, Environment and Forests Department , dated 08.05.1998
3. G.O.(D) No.223, Environment and Forests Department , dated 02.09.1998
4. From the Principal Secretary to Government / Chairman(FAC), Tamil Nadu Pollution Control Board, Letter No.P&D/F.012260/2015, dated 25.10.2017 and 17.01.2018.

**ORDER :**

The Principal Secretary to Government / Chairman(FAC), Tamil Nadu Pollution Control Board has informed that as per section 17 of the Water Act, one of the functions of the State Pollution Control Board is 'to advise the State Government on any matter concerning the prevention, control or abatement of water pollution'. As per section 24 of the Water Act, the State Government may issue notification on the recommendations of the State Pollution Control Board for protection of water bodies.

2. On the above lines and based on the recommendations of Tamil Nadu Pollution Control Board, in the Government Order 1<sup>st</sup> read above the Government of Tamil Nadu imposed a total ban on setting-up of the 14 types of highly polluting industries within one kilometer from the embankments of the specified Rivers, Tanks and Reservoirs and Canals. Further in the Government Order 2<sup>nd</sup> and 3<sup>rd</sup> read above the ban was extended to 5 kilometer from the banks of River Cauvery and its tributaries, Penniaaru, Palar, Vaigai and Thamirabarani Rivers.

(P.C.B)

Several complaints were received regarding discharge of untreated waste into River Cauvery. In this regard, writ petition was also filed in the Hon'ble High Court by the People Health and Development Council, Erode against the pollution of river Cauvery. The Hon'ble High Court of Madras in the W.P.Nos.5494/98 and 30153/03 on 04.07.2007 and subsequently on 09.08.2007 has passed the various directions inter-alia that

*"Para 18 (ix) The District Collector is directed to set up a Committee for co-ordinated action headed by the District Collector or his representative and comprising of the District Environmental Engineer, Tamil Nadu Pollution Control Board, S.E., TNEB and the District Superintendent of Police or his nominee, to ensure coordinated and continued action to arrest discharge to water bodies / land and to take stringent action against defaulting units, including criminal prosecution wherever warranted."*

Based on the High Court order the District Collector, Erode and Namakkal have constituted a District Co-ordination Committee.

3. The Principal Secretary to Government / Chairman (FAC), Tamil Nadu Pollution Control Board in his letter 4<sup>th</sup> read above has stated that considering the above model, the Board vide B.P. Ms. No. 12 Dated 21.04.2015 issued orders to all the District Collectors to constitute District Co-ordination Committee (DCC) in their respective districts to restrain the operation of illegal units discharging the untreated effluent on land or into water bodies. Accordingly, the Committees have been constituted in certain districts.

However, during all Joint Chief Environmental Engineers (Monitoring) review meeting held on 08.10.2017, it was mentioned by the JCEEs(M) that the District Co-ordination Committees are unable to function with full spirit, since there is no legal powers vested or back-up for the committee. In the meeting it was requested to give additional powers to the JCEE(M) to handle illegal discharges without procedural delays. It was thereby suggested that Government may be addressed to issue Orders for constituting the District Co-ordination Committee in all the Districts with suitable terms of reference for the committee.

4. Based on the above, and considering the importance of protecting the precious water bodies in the State of Tamil Nadu, the Principal Secretary to Government / Chairman(FAC), Tamil Nadu Pollution Control Board has requested the Government to issue necessary order constituting District Co-Ordination Committee in all the Districts with the following members:-

The District Co-ordination Committee shall be constituted with the following officials.

1.	District Collector	Chairman
2.	District Environmental Engineer, Tamil Nadu Pollution Control Board	Convener
3.	Environmental Engineer(Flying Squad), Tamil Nadu Pollution Control Board (if available)	Member
4.	District Superintendent of Police	Member

5.	Superintending Engineer, TANGEDCO	Member
6.	Executive Engineer, Public Works Department (WRO Division)	Member
7.	Revenue Divisional Officer	Member

5. The Government after careful consideration, accept the proposal of the Principal Secretary to Government / Chairman (FAC), Tamil Nadu Pollution Control Board and constitute a District Coordination Committee in all the districts with the following members and the following guidelines:-

1.	District Collector	Chairman
2.	District Environmental Engineer, Tamil Nadu Pollution Control Board	Convener
3.	Environmental Engineer (Flying Squad), Tamil Nadu Pollution Control Board (if available)	Member
4.	District Superintendent of Police	Member
5.	Superintending Engineer, TANGEDCO	Member
6.	Executive Engineer, PWD(WRO Division)	Member
7.	Revenue Divisional Officer	Member

Guidelines of the DCC:-

- (i) The Committee shall take action against any unauthorized unit including Textile processing units and tannery units.
- (ii) The Committee shall take action against units which discharge untreated trade effluent into the water bodies/on land/outside the premises. Action may include disconnection of power supply, disconnection of water supply, seizure of the materials, sealing of units' premises/ machinery and eviction etc.
- (iii) Criminal cases may be filed against the unit owners and land owner who allow running of unauthorized units.
- (iv) The Committee shall also examine and take action against the illegal/unauthorized effluent discharges based on the inspection reports furnished by the District Environmental Engineer, TNPCB/ Environmental Engineer (Flying Squad).
- (v) The DCC shall take up periodical / surprise inspections (including night times and holidays) along the water bodies including Rivers, Canals, Lakes and odais etc., so as to prevent indiscriminate discharge of effluent from any source.
- (vi) Necessary Police Protection shall be given to officials during inspection and acting on behalf of the DCC to carry out the above activities.

(P-6-a)

- (vii) The expenses incurred for eviction, demolition etc., shall be collected from the polluter on the basis of "Polluter Pays Principle".
- (viii) In case of any illegal movement and dumping of hazardous wastes, bio-medical wastes or other wastes in any private/porambockku land, near water bodies/open land which may cause environmental pollution, the District Co-ordination Committee would take immediate action including criminal action.
- (ix) The DCC shall take action against illegal movement of fabrics/yarn for the purpose of dyeing outside and also to prevent movement of sludge arising from the treatment system so as to prevent illegal dumping of sludge.
- (x) To prevent un-authorized movement of Hazardous wastes and illegal transportation of sewage /process effluent, criminal action to be initiated against violators with the help of RTO.

(BY ORDER OF THE GOVERNOR)

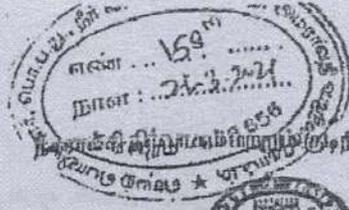
Md. NASIMUDDIN  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
 The Principal Secretary to Government / Chairman(FAC)  
 Tamil Nadu Pollution Control Board, Chennai-32.  
 The Additional Chief Secretary to Government, Home Department, Chennai-9  
 The Principal Secretary II to Hon'ble Chief Minister,  
 Chennai-9.  
 The Principal Secretary to Government, Public Works Department,  
 Chennai-9  
 The Principal Secretary to Government,  
 Energy Department, Chennai-9  
 The Secretary to Government, Revenue and Disaster Management Department, Chennai-9  
 All District Collectors  
 Copy to:-  
 The PS to Principal Secretary to Government,  
 Environment and Forests Department,  
 SF/SC.

/FORWARDED BY ORDER/

G.R. J...  
 Section Officer. 1/3/18  
 G.R.  
 T.S.P.

அனுப்புநர்  
திருமதி கே.எம்.சுதா,  
ஆணையர்  
நகராட்சி அலுவலகம்  
கரூர்- 639 001



பெறுநர்  
செயற்பொறியாளர்,  
பொபது, நீ.ஆ.து.  
அமராவதி வாழ்நில கோட்டம்,  
தாராடரம்

சம்பளம்	
நகராட்சி	
கோடு	
குறிப்பு	
தொகுதி	

நக.எண்.இ5/11380/2016 நாள். 18.03.2021

ஐயா,

**பொருள் :** அனுமதி - கரூர் நகராட்சி - அமராவதி ஆற்றில் கரூர் நகராட்சி பகுதியில் 9 இடங்களில் வடிகாலின் மூலமாக கழிவு கலந்து வருவதால் சென்னை தென்மண்டல மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்தில் தொடரப்பட்ட SUO MOTU அண். 257/2020 - அமராவதி ஆறு மாக படுவதை உடனடியாக தவிர்ப்பதற்கும் வகையில் 3.0மீ., x3.00மீ., நீளம் மற்றும் அகலமுள்ள கழிவுநீர் சேகரம் செய்யும் வகையில் தொட்டி அமைக்க இடம் ஒதுக்கீடு செய்து தரக் கோருதல் - தொடர்பாக.

**பார்வை :** 1) தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம் சென்னை SUO MOTU வழக்கு எண்.257/2020  
2) தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம் சென்னை SUO MOTU வழக்கு எண்.257/2020, உத்திரவு நாள்.22.02.2021  
3) நகராட்சி பொறியாளர் அவர்களின் குறிப்பு நாள்.17.03.2021

கரூர் நகராட்சி பகுதியில் அமைந்துள்ள அமராவதி ஆற்றின் 9 இடங்களில் வடிகாலின் மூலமாக கழிவுநீர் கலந்து வருவதாக 27.11.2020ம் தேதி அன்று நீயூ இந்நீயன் எக்ஸ்பிரஸ் செய்தித்தாளில் "A Cooum in the making in Karur" என்ற தலைப்பில் வெளியிடப்பட்ட செய்தி குறித்து பார்வை-1ல் காணும் தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம் சென்னை SUO MOTU வழக்கு எண்.257/2020 -ல் நடைபெற்று வருகிறது.

பார்வை-2ல் காணும் தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம் சென்னை SUO MOTU வழக்கு எண்.257/2020 உத்திரவு நாள்.22.02.2021 -ல் கரூர் நகராட்சி சார்பாக மேற்படி வழக்கு சம்பந்தமாக எடுக்கப்பட்ட நடவடிக்கையின் அறிக்கையினை தனியாக சமர்ப்பிக்கவும், அமராவதி ஆறு மாக படுவதை உடனடியாக தவிர்ப்பதற்கும் வகையில் நடவடிக்கைகள் எடுத்து அடுத்து விளாரணைக்கு முன்பாக வழக்கினை முடிக்கப்பட வேண்டுமென உத்திரவிடப்பட்டுள்ளது.

Scanned with CamScanner

எனவே, மேற்படி நகராட்சி பகுதியில் உள்ள ஒன்பது இடங்களிலிருந்து வடிகால் மூலம் கழிவுநீர் அமராவதி ஆற்றில் கலக்கும் பகுதிகளில் நான்கு இடங்களில் உடனடியாக கழிவுநீர் சேகரம் செய்யும் வகையில் 3.0மீ. x3.00மீ., நீளம் மற்றும் அகலமுள்ள தொட்டி அமைப்பது அவசியமாகிறது. மேலும் கழிவுநீர் சேகரம் செய்யும் தொட்டி அமைப்பதற்கு நகராட்சிக்கு சொந்தமாக இடம் இல்லாததால் தங்கள் துறைக்கு சொந்தமான (1)பாலாம்பாள்புரம் (2)பெருமாள் கோவில் தெரு (3)வஞ்சியம்மன் கோவில் தெரு (4)படிக்கட்டு துறை ஆகிய நான்கு இடங்களில் 3.0மீ. x3.00மீ., நீளம் மற்றும் அகலமுள்ள கழிவுநீர் சேகரம் செய்யும் தொட்டி அமைக்க இடம் ஒதுக்கீடு செய்து தருமாறு கேட்டுக்கொள்ளப்படுகிறது.

ஆலையர்  
கருநர் நகராட்சி

நகல் இளநிலை பொறியாளர், பொபது, நீஆது, அமராவதி வடிநிலப் பிரிவு எண்.1, கருநர்

அனுப்பும்  
பொறி. ச.சரவணன்,எம்.இ.,  
உதவி செயற்பொறியாளர், பொபது, நீஆது  
அமராவதி வடிநில உபகோட்டம் - 4,  
கரூர்.

பெறும்  
வட்டாட்சியர்,  
வட்டாட்சியர் அலுவலகம்,  
கரூர்.

க. எண் : கோ- 105 / உ.செ.பொ. 4 / 2021 / நாள் : 23.04.2021

அய்யா,

பொருள் : அனுமதி - கரூர் நகராட்சி - அமராவதி ஆற்றில் கரூர் நகராட்சி பகுதியில் 9 இடங்களில் வடிகாலின் மூலமாக கழிவு கலந்து வருவதால் சென்னை தென்மண்டல மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்தில் தொடரப்பட்ட SUO MOTU அரல் மறு எண்.257/2020 - அமராவதி ஆறு மாசு படுவதை உடனடியாக தவிர்ப்பதற்கும் வகையில் 3.0 மீ. x 3.00 மீ. நீளம் மற்றும் அகலமுள்ள கழிவுநீர் சேகரம் செய்யும் வகையில் தொட்டி அமைக்க இடம் ஒதுக்கீடு செய்து தரக்கொடுதல் - தொடர்பாக.

- பார்வை :
1. தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம் சென்னை SUO MOTU வழக்கு எண்.257/2020.
  2. தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம் சென்னை SUO MOTU வழக்கு எண்.257/2020, உத்திரவு நாள்: 22.02.2021.
  3. ஆணையர், நகராட்சி அலுவலகம், கரூர் அவர்களின் கடித எண்.ந.க.எண்.இ5/11380/2016 நாள்: 18.03.2021.

\*\*\*\*\*

பார்வை 3 ல் காணும் ஆணையர், நகராட்சி அலுவலகம், கரூர் அவர்களின் கடிதத்தில் கரூர் நகராட்சி பகுதியில் வெளியேறும் கழிவுநீர் அமராவதி ஆற்றில் கலப்பதைத் தவிர்ப்பதற்கும் பொருட்டு கழிவுநீர் சேகரம் செய்யும் வகையில் 3.00 மீ x 3.00 மீ நீளமுள்ள தொட்டி அமைப்பதற்கு பொதுப்பணித்துறைக்கு சொந்தமான கீழ்க்கண்ட ஆற்று கரைப்பகுதியில் ஒதுக்கீடு செய்து தருமாறு கேட்டுக்கொள்ளப்படுகிறது.

1. பாலம்மாள்புரம்
2. பெருமாள்கோவில் தெரு
3. வஞ்சியம்மன்கோவில் தெரு
4. படிக்கட்டுத்துறை

எனவே மேற்கண்ட கரையோரப்பகுதிகளில் ஆற்று நீர்போக்கிற்கு பாதிப்பு ஏற்படா வண்ணம் கழிவுநீர் சேகரம் தொட்டி அமைப்பதற்கு இடம் தேர்வு செய்வதற்கு ஏதுவாக மேற்காணும் அமராவதி ஆற்றுக்கரை பகுதிகளை சர்வே செய்து அத்துமால் செய்து தருமாறு கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு:  
நகராட்சி ஆணையரின்  
கடித நகல்

(அ.உ) உதவி செயற்பொறியாளர், பொபது, நீஆது,  
அமராவதி வடிநில உபகோட்டம் - 4,  
கரூர்.  
23/04/2021

2.

- நகல்: 1. செயற்பொறியாளர், பொபது, நீஆதி, அமராவதி வடிநிலக்கோட்டம், தாராபுரம் அவர்களுக்கு தகவலுக்காக பணிந்து அனுப்பப்படுகிறது.
2. நகராட்சி ஆணையர், கரூர் அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது.
3. இளம்பொறியாளர், அமராவதி வடிநிலப்பிரிவு-1, கரூர் அவர்களுக்கு தகவலுக்காகவும், மேற்காணும் பொருள் குறித்து வருவாய்துறை மற்றும் நகராட்சி நிர்வாகத்துடன் ஆய்வு மேற்கொண்டு வரைபடங்களுடன் உரிய அறிக்கை சமர்ப்பிக்க இளம்பொறியாளர் கேட்டுக்கொள்ளப்படுகிறார்.

23/04/2021  
உதவி செயற்பொறியாளர், பொபது, நீஆதி,  
அமராவதி வடிநில உபகோட்டம் - 4,  
கரூர்.

**பொதுப்பணித்துறை / நிவள ஆதாரத் துறை**

*Handwritten signature and date*

**அனுப்பர்**  
பொறி. எம். இராஜசேகரம்,  
இளநிலைபொறியாளர், பொ.பு. ந.ஆ.து  
அமராவதி வடநிலப் பிரிவு -1,  
கரூர்.

**பெறுநர்**  
நகராட்சி பொறியாளர்,  
நகராட்சி அலுவலகம்,  
கரூர்.

க. எண் : கோ-4 / இ.பொ. 1 / 2021 / நாள் : 12.05.2021

அய்யா,

**பொருள் :** அலுவலி - கரூர் நகராட்சி - அமராவதி ஆற்றில் கரூர் நகராட்சி பகுதியில் 9 இடங்களில் வடிகாலின் மூலமாக கழிவு கரைந்து வருவதால் சென்னை தென்மண்டல மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்தில் தொடரப்பட்ட SUO MOTU அளல் மனு எண்.257/2020 - அமராவதி ஆறு மாக படுவதை உடனடியாக தவிர்த்தும் வகையில் 3.0 மீ. x 3.00 மீ. நீளம் மற்றும் அகலமுள்ள கழிவுநீர் சேகரம் செய்யும் வகையில் தொடர் அமைக்க இடம் ஒதுக்கீடு செய்து தரக்கோருதல் - தொடர்பாக.

- மர்வை :**
1. தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம், சென்னை SUO MOTU வழக்கு எண்.257/2020.
  2. தேசிய பசுமை தீர்ப்பாயத்தின் தென்மண்டல அலுவலகம், சென்னை, SUO MOTU வழக்கு எண்.257/2020, உத்திரவு நாள்: 22.02.2021.
  3. ஆணையர், நகராட்சி அலுவலகம், கரூர் அவர்களின் கடித எண். -ந.க.எண்.இ5/11380/2016 நாள்: 18.03.2021.
  4. உதவி செயற்பொறியாளர், பொ.பு. ந.ஆ.து, அமராவதி வடநில உபகோட்டம் எண் -4, கரூர் அவர்களின் கடித எண் : கோ-105 உ.செ.பொ. 4 / 2021 / நாள் : 23.04.2021

\*\*\*\*

பார்வை 3 ல் காணும் ஆணையர், நகராட்சி அலுவலகம், கரூர் அவர்களின் கடிதத்தில் கரூர் நகராட்சி பகுதியில் வெளியேறும் கழிவுநீர் அமராவதி ஆற்றில் கலப்பதைத் தவிர்த்தும் பொருட்டு கழிவுநீர் சேகரம் செய்யும் வகையில் 3.0 மீ x 3.00 மீ நீளமுள்ள தொடர் அமைப்பதற்கு பொதுப்பணித்துறைக்கு சொந்தமான கீழ்க்கண்ட ஆற்று கரைப்பகுதியில் ஒதுக்கீடு செய்து தருமாறு கேட்டுக்கொள்ளப்பட்டது.

1. பாலம்மாள்புரம்
2. பெருமாள் கோவில் தெரு
3. வஞ்சியம்மன்கோவில் தெரு
4. படிக்கட்டுத்துறை

மேற்கண்ட இடங்களுக்கான புல எண் மற்றும் வரைபடம் ஆகியவற்றை இவ்வலுவலகத்திற்கு வழங்குமாறும், கூட்டு புலதணிக்கை மேற்கொண்டு ஆய்வு அறிக்கை உயர் அதிகாரிகளுக்கு பரிந்துறை செய்ய இயலும் என்பதை தெரிவித்துக்கொள்ளப்படுகிறது.

*Handwritten signature*  
இளநிலைபொறியாளர், பொ.பு. ந.ஆ.து  
அமராவதி வடநிலப் பிரிவு -1,  
கரூர்.

நகல்: உதவி செயற்பொறியாளர், பொ.பு. ந.ஆ.து, அமராவதி வடநில உபகோட்டம் எண் -4, கரூர் அவர்களுக்கு தகவலுக்காகவும், தக்கமேல்நடவடிக்கைக்காகவும் பணிந்து அனுப்பப்படுகிறது.

*Handwritten signature and date*  
இளநிலைபொறியாளர், பொ.பு. ந.ஆ.து  
அமராவதி வடநிலப் பிரிவு -1,  
கரூர்.



EVICTIION PROCESS



EVICTIION PROCESS



2021.04.26 14:27

EVICTIION PROCESS



EVICTION PROCESS